

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
(PRINCIPAL BENCH) COURT-I

CP-93/ND/2017

In the matter of :

Renaissance Advanced Consultancy Ltd

... PETITIONER

SECTION :

Under Section 66

Order delivered on 04.5.2018

Coram :

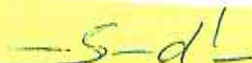
(R. VARADHARAJAN)
HON'BLE MEMBER (JUDICIAL)
(MS. DEEPA KRISHAN),
HON'BLE MEMBER (TECHNICAL)

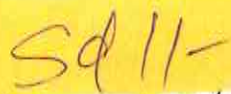
For the Petitioner /Op. Creditor : Mr. Rajiv Kumar, Advocate
For the Respondent/Corporate Debtor :
For the Intervener :

ORDER

Learned Counsel for the petitioner is present. It is pointed out by the Hon'ble Member (Technical) that there is an inconsistency in the report as submitted by the Regional Director and as to what is reflected in the Petition as well as the Balance Sheet for the year ending 2016 in relation to Shareholding and subsequently in the year 2017, due to which, even though order was reserved, however, was posted for clarifications noticed while drafting the order. None appears for the RD/ROC. In the circumstances, let the RD be present and the matter be listed for next week i.e. on 11.5.2018. This Tribunal is also constrained in the circumstances to de-reserve the orders. A copy of this Order shall also be served to the RD by 'Dasti' through Ld. Counsel for the petitioner.

Post the matter on 11.5.2018.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
04.5.2018